Act, 1944 as is in excess of the amount calculated at the rate *ot* 20 per cent advalorem.

(12) G.S.R. No. 850(E), dated the llth June, 1986, exempting sell-adhesive tapes ol plastics, tailing under sub-heading No. 3919.00 ol the Schedule to the Central Excise Tariff Act, 1985 Irom so much ol the duty ol excise leviable thereon as is in excess ol 25 per cent ad-valorem.

(13) G.S.R. No.883(E), dated the 18th June, 1986, amending Notification No. 70177-Central Excise dated the 7th May, 1977 so as to withdraw Central Excise exemption in respect of Cigarettes supplied lor consumption on board or vessel of the Indian Navy.

(14) G.S.R. No. 900(E)', dated the 24th June, 1986, exempting cigarettes beading No. 2403.11 ol the Schedule to the Central Excise Tariff Act, 1985 from so much of the duty ol excise leviable thereon under the Central Excises and Salt Act, 1944 as is equivalent to the duty ol excise already paid under the said Central Excise and Salt Act, on 'Cut tobacco' falling under subheading No. 2404.90 of the said Schedule and used in the manufacture of such cigarettes.

(15) G.S.R. No. 901(E), dated the 24th June, 1986, prescribing an effective rate ol duty ol ten paise per kilogram on cut tobacco to be used in the manutacture of machine-rolled cigarettes and a nil rate of duty on dust of tobacco arising in the course of conversion of raw tobacco into cut-tobacco.

(16) G.S.R. No. 904(E), dated the 24th June, 1986, amending Notification No. 191/85-Central Excise dated the 20th August, 1985 so as to provide for exemption from excise duty on polyester fibre supplied to the handloom sector for the manufacture ol low price fabrics under a duty approved progamme. (ii) Explanatory Memoranda on the Notifications mentioned at (2) to (16) above.

[Placed in Library.  $Se_e$  No. LT— 2773J86 for (i) (1) to (16) and («)].

## International Airports Authority of India (Annual Statement of Accounts) Amendments Rules, 1985 and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): Sir, I beg to lay on the Table under subsection (3) ol section 36 ol the International Airports Authority Act. 1971, a copy each (in English and Hindi) of the Ministry ol Transport (Department 01 Civil Aviation) Notification G.S.R. No. 942(E), dated the 27th December, 1985, publishing the International Airports Authority of India (Annual Statement of Accounts) Amendment Rules, 1985, together with an Explanatory Note thereon. [Placed in. Library. See No. LT--2778|86]

## Report (1984-85) of the Visva Bharati University, Shantiniketan and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI): Sir, I beg to lay on the Table.—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 35 ol the Visva Bharati Act, 1951:—

(i) Annual Report of the Visva Bharati University, Shantiniketan, lor the year 1984-85.

(ii) Review by Government on the working of the University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed iri Library. *See* No. LT—2785[86 for (1) and (2)].